

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : G : NEW DELHI

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA No.763/Del/2016
Assessment Year: 2011-12

Vanguard Automotive Ltd.,
303, Ashirwad Commercial Complex,
D-1, Green Park Main,
New Delhi.

Vs. ACIT,
Circle-26(1),
New Delhi.

PAN: AADCR1402P

(Appellant)

(Respondent)

Assessee by	:	None
Revenue by	:	Shri Sushil Kumar Yadav, Sr. DR
Date of Hearing	:	06.05.2019
Date of Pronouncement	:	22.05.2019

ORDER

PER R.K. PANDA, AM:

This appeal by the assessee is directed against the order dated 27.11.2015 passed by the CIT(A)-9, New Delhi, relating to Assessment Year 2011-12.

2. This appeal was first fixed for hearing on 05.03.2019 and since none appeared on behalf of the assessee on that date, again notice was sent through RPAD fixing the appeal for hearing on 6th May, 2019. However, when the name of the assessee was called, none appeared on behalf of the assessee. No application seeking adjournment

was also filed. This type of conduct on the part of the assessee shows that it is not interested in prosecuting the appeal filed by it. Therefore, following the decisions mentioned below, the appeal filed by the assessee is dismissed for want of prosecution:-

1. CIT vs. B.N. Bhattachargee & Anr., 118 ITR 461.
2. Estate of late Tukojirao Holkar vs. CWT, 223 ITR 480 (M.P.).
3. Commissioner of Income-tax vs. Multiplan India (P.) Ltd, 38 ITD 320 (Del.).

3. However, if the assessee, through proper application can explain the reasons for such non-appearance, the Tribunal may, at its discretion, recall this order.

4. In the result, the appeal filed by the assessee is dismissed *in limine* for want of prosecution.

The decision was pronounced in the open court on 22.05.2019.

Sd/-

(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Dated: 22nd May, 2019

dk

Copy forwarded to

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Asstt. Registrar, ITAT, New Delhi